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GOVERNMENT OF VENUE)

MINISTRY OF F

W DELAT: THE 15th March, 1913

N FICATION (IN DME TAX)

S. O. No.

In exercise of the pawers conferred by sub-

clause (v) of clause (236) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Christian Service Agency, Nagpur " for the purpose of the said sub-clause for the assessment years 1990-91 to 1992-93 subject to the following conditions, namely:-

- the assesse will apply its income, or accumulate for application, wholly and exclusively to the objects for which it is established;
- (ii) the assessed will not invest or deposit its funds (other than veluntary contributions received and maintained in the ferm of jewellery, furniture etc.) for any pariod during the previous years relevant to the assessment years mentioned above otherwise than in any one or more of the forms or modes specified in sub-section (5) of Section 11;
- (iii) this notification will not apply in relation to any income being profits and gains of business, unless the business is incidental to the attainment of the objectives of the assesses and separate books of accounts are mainteined in respect of such business.

Notification No. 9246

(F.Nu.197/98/92-I TA-I)

(SHARAT CHANDRA)
UNDER SECRETARY TO THE GUVT. UF INDIA.

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